

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

CP 206/98 in OA 882/94

...  
New Delhi, this the 1st day of ~~January~~<sup>February</sup>, 1999

HON'BLE SHRI T.N. BHAT, MEMBER (J)  
HON'BLE SHRI S.P. BISWAS, MEMBER (A)

In the matter of:

Shri G.K. Dikshit,  
5, Kaka Nagar,  
New Delhi- 110 034. .... Petitioner

(By Advocate: Shri R.K. Khanna)

Vs.

Union of India through

1. Shri A.K. Verma,  
Secretary (Dept. of Personnel & Training),  
Govt. of India, North Block,  
New Delhi.
2. Shri B.P. Singh,  
Secretary (Home)  
Govt. of India,  
North Block, New Delhi. .... Respondents

(By Advocate: Shri VSR Krishna)

O R D E R

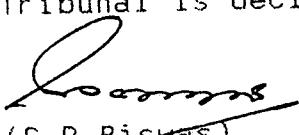
delivered by Hon'ble Shri T.N. Bhat, Member (J)

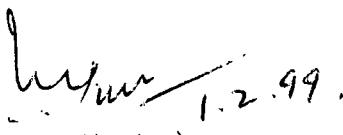
We have heard the learned counsel for the parties.

Learned counsel for the respondents points out that the operation of the judgement of the Tribunal having been stayed by the Hon'ble High Court of Delhi this contempt petition cannot proceed. In reply, the learned counsel for the petitioner states that the contempt having already been committed by the respondents the petitioner cannot be non-suited only on the ground that there is a stay of the judgement of this Tribunal.

*1.2.99.*

After having carefully considered the rival contentions of the learned counsel for the parties we direct that the proceedings in this contempt petition shall stand adjourned sine die till the disposal of the writ petition by the Hon'ble High Court. The Registry shall list this C.P. for further proceedings as and when the writ petition filed against the judgement of the Tribunal is decided by the High Court.

  
(S.P. Biswas)  
Member (A)

  
( T.N. Bhat )  
Member (J)

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